

**Allotment of SFS flats to SCs/STs in Vasant Kunj**

3515. SHRI MOTILAL SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a shortfall in the allotment of flats to SCs/STs registrants in the Vasant Kunj under the Self Financing Scheme;

(b) whether the applications from the members of SC/ST have been received for the allotment of flats in Vasant Kunj; and

(c) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) 130 applicants belonging to SC/ST categories under the Ambedkar Awas Yojana had requested for conversion of their applications for allotment of flats under Self Financing Schemes in Vasant Kunj area.

(c) The information is being collected and will be laid on the Table of the Sabha.

**Investigation of Cases in N.D.M.C.**

3516. SHRIRAJNATH SONKARSHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a panel was appointed to investigate into the cases framed against the senior Civil Engineers in the NDMC

(b) if so, the details thereof giving the terms of reference of the panel;

(c) whether orders of suspension against some public servants were subsequently

revoked and they were paid full pay and allowances;

(d) if so, the details of such cases; and

(e) the steps taken to ensure that a public servant is neither suspended nor proceeded against for trivial matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) In view of reply to part (a) above question does not arise.

(c) NDMC has reported that no such case has happened.

(d) In view of reply to part (c) above question does not arise.

(e) The NDMC has reported that before initiating major penalty proceeding against any employee, the gravity of guilt is critically examined and advice of the Central Vigilance Commission is obtained so that such proceeding on trivial matters are avoided.

**Perpetual Leases of Coop. Group Housing Societies**

3517. SHRI KARIYA MUNDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of perpetual lease in respect of Group Housing Societies have already been executed for the land allotted to them by the DDA;

(b) whether the performa of sub-lease/conveyance deeds in respect of flats allotted to the members of Co-operative Group Housing Societies has been finalised; and

(c) if not, the reasons therefor and the